IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-583/ND/2017

In the matter of:

JJ Plastalloy (P) Limited

.. PETITIONER

Vs

Samleshwari Packaging (P) Limited

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 20.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Kaustav Saha, Advocate

For the Respondent/Corporate Debtor:

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that in compliance to the last directions given by this Tribunal, notice to the Corporate Debtor has been duly taken and proof of Tracking report in relation to the same has also been filed diary No.3265. However, the same is not available on record.

The Bench Officer is directed to check the same and up-date the records of this Tribunal before the next date of hearing which is fixed on 25.1.2018.

List on 25.1.2018.

(R. VÁRADHARAJAN) MEMBER (JUDICIAL)

Surjit 20.12.2017